

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 48/10 HELD ON 02.03.2010.

The Meeting No. 48/10 of Norms Committee-II was held on 02.03.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. S.K. jain, DO	DHI
2.	Sh. Gajraj Singh	DHI
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. A.K. Mishra, AD	MOS
5.	Sh. Narendra Vashista, FTDO	DGFT

1	Case No.:5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. DHI representative informed that the comments are under finalization. The case stands deferred and to be relisted on 13.04.2010.			

2	Case No.:12/17/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status: Rejected
	HQ File :01/81/050/00259/AM09/	RLA File :07/24/040/00151/AM09/	Lic.No/Date:0710058414 09.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.			

R/A may take suitable consequential action accordingly.

3	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

4	Case No.:24/38/81-ALC2/2008	Party Name:SU-KAM POWER SYSTEMS LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Rejected
	HQ File :01/81/050/00586/AM09/	RLA File :05/24/040/00560/AM09/	Lic.No/Date:0510231987 02.12.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. Since the reply given by the firm is incomplete. The firm has not given complete details regarding item No. 11 of SDF, the NC decided to reject the request of the firm.			

5	Case No.:3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. NC noted that MIT has sought certain information from the firm vide letter dated 09.02.2010. O/o DGFT may ask exporter to reply and the case will be rejected if reply is not received before the 24.03.2010. The case stands deferred and to be relisted on 13.04.2010.			

6	Case No.:22/1/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00790/AM09/	RLA File :31/24/040/00322/AM09/	Lic.No/Date:3110037610 09.03.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination			

of DIPP. The case stands deferred and to be re-listed on 13.04.2010.

7	Case No.: 31/1/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00799/AM09/	RLA File :05/24/040/00766/AM09/	Lic.No/Date:0510238969 26.03.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.			

8	Case No.: 25/33/81-ALC2/2009	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM10/	RLA File :07/24/040/00676/AM09/	Lic.No/Date:0710063959 31.03.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

9	Case No.: 8/9/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00043/AM10/	RLA File :05/24/040/00069/AM10/	Lic.No/Date:0510241686 19.05.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.			

10	Case No.: 9/9/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM10/	RLA File :03/94/040/00066/AM10/	Lic.No/Date:0310520414 19.05.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. DHI representative informed that the comments are under finalization. The case stands deferred and to be relisted on 13.04.2010.			

11	Case No.: 11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480	Defer

20.05.2009

Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the reply from the firm is received and the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.

12	Case No.:14/41/81-ALC2/2009	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM10/	RLA File :08/24/040/00036/AM10/	Lic.No/Date:0810080089 20.05.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- - The following may be suffixed with the description of export product: " 60" OD x 0.3125" (WT) – qty 738 feet., 42" OD x 0.3125" (WT) – qty 2 feet, 30" OD x 0.3125" (WT) – qty 16.4 feet, 20" OD x 0.212" (WT) – qty 20 feet, 14" OD x 0.188" (WT) – qty 40 feet." - Words "Relevant "may be prefixed and words" 7.92 mm thk" may be suffixed with the description of import item and its quantity may be allowed as 72820 Kg. inclusive of 5% wastage after taking clue from SION C-593. R/A may take suitable consequential action accordingly.			

13	Case No.:17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

14	Case No.: 28/33/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00307/AM10/	RLA File :07/24/040/00102/AM10/	Lic.No/Date:0710065367 12.06.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

15	Case No.: 29/33/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00308/AM10/	RLA File :07/24/040/00091/AM10/	Lic.No/Date:0710065368 12.06.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

16	Case No.: 4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the information from RA is still awaited and therefore decided to remind them to expedite the same. A copy of reminder may be endorsed to party also. The case stands deferred and to be relisted on 13.04.2010.			

17	Case No.: 18/33/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM10/	RLA File :03/95/040/00081/AM10/	Lic.No/Date:0310526436 30.06.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still			

awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.

18	Case No.:15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. NC decided that the may be brought up before the NC alongwith file relating to licence No. 3410015899 dated 20.04.2006 quoted by the exporter in reply to our D/L. The case stands deferred and to be relisted on 13.04.2010.			

19	Case No.:16/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00401/AM10/	RLA File :32/24/040/00021/AM10/	Lic.No/Date:3210041042 14.08.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

20	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. DHI representative informed that the comments are under finalization. The case stands deferred and to be relisted on 13.04.2010.			

21	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. DHI representative informed that the comments are under			

finalization. The case stands deferred and to be relisted on 13.04.2010.

22	Case No.:4/25/81-ALC2/2009	Party Name:INDIA METAL & ENGINEERING SERVICES,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00167/AM10/	RLA File :07/24/040/00195/AM10/	Lic.No/Date:0710066830 04.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 13.04.2010.			

23	Case No.:15/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00400/AM10/	RLA File :32/24/040/00024/AM10/	Lic.No/Date:3210041176 08.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

24	Case No.:24/41/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00409/AM10/	RLA File :13/24/040/00016/AM10/	Lic.No/Date:1310029960 11.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

25	Case No.:7/41/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00392/AM10/	RLA File :03/94/040/00328/AM10/	Lic.No/Date:0310537877 15.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. On the recommendation of the representative of DH			

present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: -

1. Information in respect of Sl. No. 5 & 11 of Standard deficiency Format alongwith duly filled in Appendix 11 of the application form.
2. Specific use of import item No. 8 in the manufacture of the export product.

26	Case No.:2/29/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM10/	RLA File :10/24/040/00066/AM10/	Lic.No/Date:1010035455 30.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

27	Case No.:11/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00396/AM10/	RLA File :03/95/040/00399/AM10/	Lic.No/Date:0310540446 06.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. NC noted that MIT has sought certain information from the firm vide letter dated 09.02.2010. O/o DGFT may ask exporter to reply and the case will be rejected if reply is not received before the 24.03.2010. The case stands deferred and to be relisted on 13.04.2010.			

28	Case No.:4/31/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM10/	RLA File :09/24/040/00107/AM10/	Lic.No/Date:0910039610 15.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

29	Case No.:10/31/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE	Meet No/Date:48/81-ALC2/2009	Status:Deferred
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	LIMITED	02.03.2010	and Re-indexed
HQ File :01/81/050/00276/AM10/	RLA File :31/24/040/00125/AM10/	Lic.No/Date:3110040324 16.10.2009	Defer Date:13.04.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.			

30	Case No.:5/31/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM10/	RLA File :05/23/040/00058/AM10/	Lic.No/Date:0510251101 16.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. DHI informed that comments have been forwarded. A copy may be obtained and placed before NC. The case stands deferred and to be re-listed on 13.04.2010.			

31	Case No.:6/31/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Rejected
	HQ File :01/81/050/00272/AM10/	RLA File :02/24/040/00107/AM10/	Lic.No/Date:0210132784 20.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the firm has failed to furnish the required details even after 2 months from the date of D/L it was decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

32	Case No.:7/31/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Rejected
	HQ File :01/81/050/00273/AM10/	RLA File :02/24/040/00141/AM10/	Lic.No/Date:0210132786 20.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the firm has failed to furnish the required details even after 2 months from the date of D/L it was decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

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33	Case No.:9/31/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Closed
	HQ File :01/81/050/00275/AM10/	RLA File :07/24/040/00255/AM10/	Lic.No/Date:0710067703 21.10.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. Since the hard copy of the subject authorisation is not forwarded by RA despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC. RA may take note of the NC decision for information.				

34	Case No.:11/31/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM10/	RLA File :05/23/040/00069/AM10/	Lic.No/Date:0510251392 26.10.2009	Defer Date:13.04.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.				

35	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:13.04.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. As decied by NC, a copy of the reply received from the firm was handed over to the representative of DC(MSME). A copy of application alongwith reply may also be forwarded to M/o Mines for comments. The case stands deferred and to be re-listed on 13.04.2010.				

36	Case No.:1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date:13.04.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the comments from M/o				

Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.

37	Case No.: 13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

38	Case No.: 2/33/81-ALC2/2009	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00281/AM10/	RLA File :07/24/040/00241/AM10/	Lic.No/Date:0710067840 27.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. NC observed that DOT has given the comments w.r.t. export products No. 1 & 3 only. For export item No. 2, copy of application is given to DIPP for comments. The case stands deferred and to be relisted on 13.04.2010.			

39	Case No.: 5/41/81-ALC2/2009	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00390/AM10/	RLA File :03/94/040/00592/AM10/	Lic.No/Date:0310542696 27.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Export of items at Sl. No. 1 & 2 of the list of export items shall be with "Ends". 2. Quantities of import items at Sl. Nos. 1 & 8 may be allowed as 7.081 MT each inclusive of 6.5 % wastage after taking 2/3rd recovery from scrap. 3. Quantities of import items from Sl. Nos. 2 to 5 & 9 to 12 may be allowed within 3 % of FOB value of exports. 4. Weights of 1400 Kgs and 1800 Kgs may be specified with the quantities of import items at Sl.Nos. 6 & 13 respectively and the same may be allowed on net to net basis.			

5. Import item at Sl. Nos. 7 & 14 may be allowed as per packing policy.

R/A may take suitable consequential action accordingly.

40	Case No.: 11/33/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status: Closed
	HQ File :01/81/050/00290/AM10/	RLA File :07/24/040/00268/AM10/	Lic.No/Date:0710068086 06.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. Since the hard copy of the subject authorisation is not forwarded by RA despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC under intimation to party. RA may take note of the NC decision for information.			

41	Case No.: 12/33/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status: Closed
	HQ File :01/81/050/00291/AM10/	RLA File :07/24/040/00282/AM10/	Lic.No/Date:0710068087 06.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. Since the hard copy of the subject authorisation is not forwarded by RA despite reminders, the committee presumed that ratification of norms of the subject authorisation is not required by RA. Hence, the case was decided to be closed on the part of NC under intimation to party. RA may take note of the NC decision for information.			

42	Case No.: 14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

43	Case No.: 15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

44	Case No.: 6/41/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00391/AM10/	RLA File :10/24/040/00089/AM10/	Lic.No/Date:1010036019 17.11.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. NC noted that MIT has sought certain information from the firm vide letter dated 02.02.2010. O/o DGFT may ask exporter to reply and the case will be rejected if reply is not received before the 24.03.2010. The case stands deferred and to be relisted on 13.04.2010.			

45	Case No.: 8/41/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00393/AM10/	RLA File :03/95/040/00894/AM09/	Lic.No/Date:0310546258 18.11.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

46	Case No.: 9/41/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00394/AM10/	RLA File :07/24/040/00308/AM10/	Lic.No/Date:0710068403 19.11.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

47	Case No.:27/41/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00412/AM10/	RLA File :06/24/040/00034/AM10/	Lic.No/Date:0610016750 02.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.			

48	Case No.:28/41/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00413/AM10/	RLA File :06/24/040/00035/AM10/	Lic.No/Date:0610016751 02.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.			

49	Case No.:1/41/81-ALC2/2009	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00386/AM10/	RLA File :07/24/040/00394/AM09/	Lic.No/Date:0710068981 18.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

50	Case No.:25/41/81-ALC2/2009	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00410/AM10/	RLA File :04/24/040/00239/AM10/	Lic.No/Date:0410110392 23.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.			

51	Case No.:26/41/81-ALC2/2009	Party Name:SHIVALIK BIMETAL CONTROLS	Meet No/Date:48/81-ALC2/2009	Status:Deferred
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		LTD.	02.03.2010	and Re-indexed
	HQ File :01/81/050/00411/AM10/	RLA File :05/24/040/00417/AM10/	Lic.No/Date:0510255223 24.12.2009	Defer Date:13.04.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.				

52	Case No.:18/41/81-ALC2/2009	Party Name:ANAND INDUSTRIAL ENTERPRISES	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00403/AM10/	RLA File :07/21/040/00900/AM10/	Lic.No/Date:0710069152 30.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

53	Case No.:19/41/81-ALC2/2009	Party Name:LUMINOUS POWER TECHNOLOGIES PVT. LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM10/	RLA File :05/23/040/00130/AM10/	Lic.No/Date:0510255323 30.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

54	Case No.:21/41/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00406/AM10/	RLA File :03/95/040/00637/AM10/	Lic.No/Date:0310553140 31.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be re-listed on 13.04.2010.			

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55	Case No.:22/41/81-ALC2/2009	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00407/AM10/	RLA File :07/24/040/00331/AM10/	Lic.No/Date:0710069195 31.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

56	Case No.:23/41/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00408/AM10/	RLA File :34/24/040/00161/AM10/	Lic.No/Date:3410026017 31.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. The following may be suffixed with the description of export product: “ OD 762 mm x 9.8 mm (WT)” 2. Word “Relevant” may be prefixed and words “ 9.8 mm thk” may be suffixed with the description of import item at Sl.No. 1. 3. Quantities of import items from Sl. No. 1 to 10 may be allowed as per SION C-593. 4. Quantity of import item at Sl. No. 11 may be allowed within 4 % of FOB value of exports as per General Note for Fuel. R/A may take suitable consequential action accordingly.			

57	Case No.:29/41/81-ALC2/2009	Party Name:JCR DRILLSOL PVT LTD	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00414/AM10/	RLA File :07/21/040/00919/AM10/	Lic.No/Date:0710069229 04.01.2010	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. As decided by NC, a copy of application was handed over to the representative of DHI for comments. The case stands deferred and to be relisted on 13.04.2010.			

58	Case No.:30/41/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:48/81-ALC2/2009 02.03.2010	Status:Deferred and Re-indexed

HQ File :01/81/050/00415/AM10/

RLA File :07/24/040/00367/AM10/

Lic.No/Date:0710069240
04.01.2010Defer
Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.

PART -AR-FRESH

Sl. No. 102

Case No. AR-57	M/S Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd., Bangalore.
Meeting No.48/81	F.No.01/81/50/099/AM09/DES-II
Dated 02.03.2010	Advance License No.0710056200 dt. 03.03.2008
	RIA F.No.07/24/40/770/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.

PART -C- DEFFER

S.No.70

Case No.C-36	M/s Sahney Commutators Pvt. Ltd., Bangalore
Meeting No.48/81	F.No.01/81/162/968/AM08/DES-II
Dated: 02.03.2010	

Decision : The case regarding modification of SION C-1093 was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. NC debated the DHI comments dated 28.10.2009. It was decided to recommend to DGFT to delete the SION covered by S.No. C-1093. The exporter may approach DGFT for fixation of fresh SION in respect of specific product through EEPC. Meanwhile for the immediate requirement, exporters may apply under 4.7 of HBP. Therefore, it was decided to reject the application for modification of SION.

S.No.71

Case No.C-37	M/s Sahney Commutators Pvt. Ltd., Bangalore
Meeting No.48/81	F.No.01/81/162/967/AM08/DES-II
Dated: 02.03.2010	

Decision : The case regarding modification of SION C-999 was considered by the Norms Committee - II in its M.No. 48/81 scheduled to be held on 02.03.2010. NC debated the DHI comments dated 28.10.2009. It was decided to recommend to DGFT to delete the SION covered by S.No. C-1093. The exporter may approach DGFT for fixation of fresh SION in respect of specific product through EEPC. Meanwhile for the immediate requirement, exporters may apply under 4.7 of HBP. Therefore, it was decided to reject the application for modification of SION.
